

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1675 of 1994

Allahabad this the 17th day of September 1998

Hon'ble Mr. S. Dayal Member ( A )

Hon'ble Mr. S.K. Agrawal, Member ( J )

Union of India through General Manager, Central Railway, V.T. Bombay and Divisional Railway Manager, Central Railway, Jhansi.

Advocate Sri G.P. Agrawal  
Versus

Applicant

1. Sri Vinod Kumar Son of Shri Brahmanand Sharma, resident of 7/4, Satish Nagar, Sipri Bazar, Jhansi.
2. The prescribed Authority under payment of Wages Act, Jhansi.

Respondents

By Advocate -----

O R D E R ( Oral )

By Hon'ble Mr. S. Dayal, Member ( A )

This is an application challenging the order dated 23.3.94 passed in Payment of Wages Case No. 122 of 1991 between Vinod Kumar Vs. D.R.M., Central Railway, Jhansi.

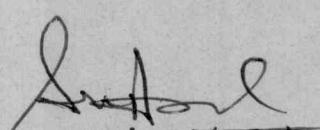
2. Now the settled position of law is that the orders passed by Payment of Wages Authority do not come within the purview of Central Administrative

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Tribunal, Therefore, the O.A. is dismissed for want of jurisdiction.

3. Learned counsel for the applicant has made a prayer that permission be granted to file the O.A. before a proper forum. He may file this case before a proper forum, if so advised.

4. The stay order, if any, operating in this case, stands vacated.



Member (S)



Member (A)

/M.M./